

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF – **M/s LEMON ELECTRONICS LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Lemon Electronics Limited.
2. Date of incorporation of corporate debtor	09/06/2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64200DL2008PLC179213
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Address: B-4, Ground Floor, Shanker Garden, Vikaspuri, New Delhi- West Delhi DL 110018 IN
6. Insolvency commencement date in respect of corporate debtor	27 th February, 2020
7. Estimated date of closure of insolvency resolution process	24 th August, 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Umesh Garg Regn. No. IBBI/IPA-001/IP-P00135/2017-18/10277
9. Address and e-mail of the interim resolution professional, as registered with the Board	334, Pocket – C, Sarita Vihar, New Delhi-110076 Email : umeshg60@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Claims to be sent to: Umesh Garg Excel Insolvency Professionals Pvt Ltd 115, 1st Floor, Devika Tower, Nehru Place, New Delhi – 110019. cirplemon@gmail.com
11. Last date for submission of claims	12 th March, 2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/ N.A.

Notice is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi has ordered the commencement of corporate insolvency resolution process of the **Lemon Electronics Limited** on 27th February, 2020.

The creditors of **Lemon Electronics Limited**, are hereby called upon to submit their claims with proof on or 12th March, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 29th February, 2020
Place : New Delhi



UMESH GARG
Interim Resolution Professional